

will depend upon the form of implementation of the above decision by various developed donor countries.

(d) India will, of course, welcome adjustment of its past official debts in order to bring them in line with the present terms of such assistance from various bilateral sources.

#### **Development of Kutoshwar in North Bihar**

5072. SHRI RAM SEWAK HAZARI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Kutoshwar is an ancient and religious place in North Bihar;

(b) whether the above place is in backward area and tourists find it difficult to visit this spot; and

(c) if so, whether Government propose to develop this place as a tourism spot and build an Inspection House there?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURSHOTTAM KAUSHIK): (a) and (b). Yes, Sir.

(c) Kutoshwar is visited by people from neighbouring area to offer prayers and perform religious ceremony on the occasion of Shivratri. Thus being primarily a centre of local importance, any development to be undertaken at this place would be the responsibility of the State Government. There is, therefore, no proposal in the Central sector to develop Kutoshwar.

#### **Implementation of Reservation orders for SC/ST in STC**

5073. SHRI SHIV SAMPATI RAM: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether reservation orders for Scheduled Castes/Scheduled Tribes in recruitment in STC are implemented; if so, from which date;

(b) what is the total strength of employees category-wise in STC;

(c) what is the proportionate cadre-wise representation of SC/ST among them;

(d) whether there is any back-log/shortfall against recruitment quota; and

(e) if so, what steps have been taken by the Administration to wipe out the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) Yes, Sir. Rosters are being maintained with effect from January 1970.

(b) and (c). A statement is laid on the Table of the House, [Placed in Library. See No. LT-1977/78].

(d). Yes, Sir.

(e) A statement is laid on the Table of the House. Placed in Library. See No. LT-1977/78].

#### **Criteria for removal of Excise on Sweets and Confectionaries**

5074. SHRI NATWARLAL B. PARMAR: Will the Minister of FINANCE be pleased to state:

(a) the criteria adopted in removing excise on sweets and confectionaries in 1977-78; and

(b) whether there are any products similar to sweets and confectionaries for qualifying for the exemption of excise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) The duty of 10 per cent *ad valorem* leviable under Item 1-A of the Central Excise Tariff on boiled sweets, toffees, candies etc. was removed as part of the 1977 Budget; this was done keeping in view, amongst other things, the